

tonnes per month. This is because production has only just commenced.

Scholarships in India to Students from Asian Countries

657. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) the number of scholarships provided for 1961-62 for students from Asian countries for study in India;

(b) the details of the same; and

(c) whether it is proposed to increase the number of scholarships?

The Minister of Education (Dr. K. L. Shrimali): Information is being collected and will be placed on the table of the House in due course.

Election Expenses

658. { **Shri B. C. Mullick:**
Shri Kumbhar:

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 529 on 9th August, 1961 and state:

(a) whether the decision with regard to the bearing of the entire election expenses by the Central Government in Orissa and Kerala States to Lok Sabha has been taken by now; and

(b) if so, what is the nature of decision taken?

The Deputy Minister of Law (Shri Hajarnavis): (a) A decision regarding the sharing of the expenditure to be incurred by the Government of Orissa in connection with the forthcoming General Elections to the Lok Sabha has been taken. There was, however, no such proposal in respect of the State of Kerala.

(b) It has been decided that the expenditure involved in connection with the conduct of the mid-term elections to the Orissa Legislative Assembly, bye-election to the Lok Sabha from the Chatrapur Parliamentary Constituency (which was held simultaneously

with the mid-term elections) and the Third General Elections to the Lok Sabha will be shared between the Government of India and the Government of Orissa in the ratio of 21:20.

Enquiry into Activities of Ram Roop Vidya Mandir, Subzimandi, Delhi

659. Shri Kunhan: Will the Minister of Education be pleased to refer to the reply given to parts (e) and (f) of Unstarred Question No. 2904 on 30th August, 1961, and state:

(a) whether Directorate of Education have taken any steps to see that their decision as given in their letter No. 2(10)RRVM|1|15|1|61|3489 of 17th July, 1961 is implemented by the authorities of the Ram Roop Vidya Mandir Higher Secondary School, Kamla Nagar, Delhi:

(b) if so, the steps taken; and

(c) whether the above decision has been implemented since then?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). The school management has not, yet implemented the decision conveyed to them in Directorate of Education's letter of 17th July, 1961 and it has preferred an appeal against that order, which is under the consideration of the Delhi Administration.

Bhilai Steel Plant

660. Shri Aurobindo Ghosal: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether C.I. Skulls coming out of the Steel Plant of Bhilai are sold to any private firm; and

(b) if so, on what terms and conditions?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) At controlled rates. Certain facilities such as loading, breaking, accommodation to workers etc. were

given to parties for which administrative charges were levied with their consent.

Relaxation of Steel Control

661. Shri Bibhuti Mishra: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that Government are proposing to relax the steel control in some respects; and

(b) if so, the nature of the relaxation and the reasons for this step?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Due to easier supply position, control over distribution of categories of steel other than sheets (thinner than 14 gauge), wire, hoops, and tin-plates, has already been relaxed. Consumers and Stockists are now permitted to indent for their requirements of the relaxed categories without the necessity of obtaining quota certificate. Further the relaxation will be made to cover more and more categories as and when the supply position improves.

प्रधान मंत्री की लखनऊ और कानपुर यात्रा

६६२. श्री जगदीश श्वरथी : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चुनाव प्रचारार्थ २४ और २५ सितम्बर, १९६१ को प्रधान मंत्री ने दिल्ली से लखनऊ एवं कानपुर की यात्रा वायु सेना के एक विशेष डकोटा विमान द्वारा की;

(ख) यदि हां, तो वायु सेना के उक्त विमान का प्रयोग किन नियमों के अन्तर्गत किया गया ; और

(ग) उक्त यात्रा पर कितना व्यय किया गया और वह किस के द्वारा वहन किया गया ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :

(क) से (ग). उनकी यात्रा का केवल दिल्ली

से लखनऊ तक का भाग गैर सरकारी था । भारत सरकार, रक्षा मंत्रालय के कार्यालय-ज्ञापन संख्या एफ०-७(२)-५३ । डी (एअर-परसानेल), दिनांक २० फरवरी १९५४ में इसके नियम निश्चित किये गये हैं । जिसका समय समय पर संशोधन किया गया है ।

City Compensatory Allowance to Officers in Delhi

663. Shri Subiman Ghose: Will the Minister of Finance be pleased to state:

(a) whether city compensatory allowance used to be paid to the Class I and II Officers in Delhi and New Delhi before Delhi and New Delhi were declared as 'A' class city;

(b) if so, the average amount incurred annually for that;

(c) whether the said officers are paid city allowances after Delhi and New Delhi have been declared 'A' Class City; and

(d) if so, the number of such officers class-wise and the average amount expected to be incurred annually?

The Minister of Finance (Shri Morarji Desai): (a) and (c). Before Delhi was declared as an 'A' Class City, Class I and Class II Officers in Delhi and New Delhi drawing pay below Rs. 500 P.M. were eligible to draw the prescribed city compensatory allowance subject to a maximum of Rs. 10 P.M. Marginal adjustments had been provided in the case of those drawing pay upto Rs. 509 per month. With the upgradation of Delhi as an 'A' Class City with effect from the 1st July, 1961, Class I and Class II Officers in Delhi and New Delhi, irrespective of their pay, have become eligible to draw city compensatory allowance at the rate of 8 per cent. of pay subject to a maximum of Rs. 75 P.M.

(b) and (d). The information is not readily available. It is considered that the time and labour involved in the collection of the information may not be commensurate with the result.